

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
RAJYA SABHA
UNSTARRED QUESTION NO. 3450
TO BE ANSWERED ON: 31.03.2023

CERT-IN AND CYBER SECURITY DIRECTIONS

3450. DR. AMAR PATNAIK:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether there is a proposal to exempt the Indian Computer Emergency Response Team (CERT-In) from the provisions of the Right to Information Act, 2005; and
- (b) if so, whether the Ministry has sought a legal opinion on the legality of such an exemption from the Ministry of Law and Justice?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI RAJEEV CHANDRASEKHAR)

(a) and (b): The Right to Information Act, 2005 is administered by the Department of Personnel and Training, which has apprised that a proposal of the Ministry of Electronics and Information Technology for exemption of the Indian Computer Emergency Response Team (CERT-In) from the said Act by way of inclusion of CERT-In in the Second Schedule to the Act, was received and the procedure of inter-departmental consultation, including with the Ministry of Law and Justice was undertaken in respect of the same.
